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40515

**THE ANCIENT AND HISTORICAL MONUMENTS AND
ARCHAEOLOGICAL SITES AND REMAINS (DECLARA-
TION OF NATIONAL IMPORTANCE) ACT, 1951.**

No. LXXI OF 1951



An Act to declare certain ancient and historical monuments and archaeological sites and remains in Part A States and Part B States to be of national importance and to provide for certain matters connected therewith.

[28th November, 1951]

BE it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Act, 1951.

2. **Declaration of certain monuments and archaeological sites and remains to be of national importance.**—The ancient and historical monuments referred to or specified in Part I of the Schedule and the archaeological sites and remains referred to or specified in Part II thereof are hereby declared, respectively, to be ancient and historical monuments and archaeological sites and remains of national importance.

3. **Application of Act VII of 1904 to ancient monuments, etc., declared to be of national importance.**—All ancient and historical monuments and all archaeological sites and remains declared by this Act to be of national importance shall be deemed to be protected monuments and protected areas, respectively, within the meaning of the Ancient Monuments Preservation Act, 1904, and the provisions of that Act shall apply accordingly to the ancient and historical monuments or archaeological sites and remains, as the case may be, and shall be deemed to have so applied at all relevant times.

THE SCHEDULE

(See section 2)

PART I

Ancient and Historical Monuments

I. All ancient and historical monuments in Part A States and Part B States which, before the commencement of this Act, have either been declared by the Central Government, to be protected monuments within the meaning of the Ancient Monuments Preservation Act, 1904, or which have been taken possession of by the Central Government as protected monuments.

Price annas 2 or 3d.

953 M of Law.

Ins. & Added by S. 2 of Act 3 of 1954.

2-xxv/ ~~[Part A States and Part B States]~~II. The following ancient and historical monuments in ~~Part B States~~ not covered by Item No. I immediately preceding :—

Serial No.	Name of monument	Locality
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~~[PART B STATES]~~
HYDERABAD STATE
District Aurangabad

- | | | |
|----|---|-------------|
| 1. | Ajanta Caves | Ajanta |
| 2. | Aurangabad Caves | Aurangabad |
| 3. | Daulatabad Fort and Monuments therein (e.g. Chand Minar). | Daulatabad |
| 4. | Ellora Caves | Ellora |
| 5. | Pithalkhora Caves | Pithalkhora |
| 6. | Tomb of Aurangzeb | Khuldabad |
| 7. | Tomb of Malik Ambar | Do. |
| 8. | Tomb of Rabia Daurani (Bibi-ka-Maqbarah) | Aurangabad |

District Bidar

- | | | |
|-----|---------------------------------|------------|
| 9. | Balmani Tombs | Ashtur |
| 10. | Barid Shahi Tombs | Bidar City |
| 11. | Bidar Fort | Do. |
| 12. | Madrassa Mahmud Gawan | Do. |

District Gulbarga

- | | | |
|-----|--|----------|
| 13. | Gulbarga Fort and Great Mosque in the Fort | Gulbarga |
| 14. | Haft Gumbad Tomb of Firoz Shah | Do. |

District Hyderabad

- | | | |
|-----|-----------------------------------|----------------|
| 15. | Char Minar | Hyderabad City |
| 16. | Golconda Fort and Tombs | Golconda |

District Parbhani

- | | | |
|-----|--------------------------|--------|
| 17. | Nagnath Temple | Aundha |
|-----|--------------------------|--------|

District Raichur

- | | | |
|-----|---------------------------|---------|
| 18. | Alampur Temples | Alampur |
| 19. | Mahadev Temple | Ittagi |

District Warangal

- | | | |
|-----|--|------------|
| 20. | Ramappa Temple | Palampet |
| 21. | Thousand Pillar Temple | Hanamkonda |
| 22. | Warangal Fort, Defences and Gateways | Warangal |

MADHYA BHARAT STATE

District Bhilai

- | | | |
|----|--------------------------|-----------|
| 1. | Athakhamba | Gyaraspur |
| 2. | Bajramath | Do. |
| 3. | Hindola Torana | Do. |

1. Subs. Ins. & Added by S.2 of Act 3 of 1954.
2. Omitted by the A.O. (no. 3) 1956.

of 1951] Ancient and Historical Monument and Archaeological
Sites and Remains (Declaration of National Importance)

3

Serial No.	Name of monument	Locality
MADHYA BHARAT STATE—contd.		
<i>District Bhilsa—contd.</i>		
4.	Maladevi Temple	Gyaraspur
5.	Bara Khambi	Udaypur
6.	Pisnarika Temple	Do.
7.	Udayeshwar Mahadeva Temple	Do.
8.	Bhimagaja	Pathari
9.	Caves	Do.
10.	Bijamandal Mosque	Bhilsa
11.	Lohangi Hill Capital	Do.
12.	Caves 1 to 20	Udaygiri
13.	Dashavatara Temple	Badoh
14.	Gadarmal Temple	Do.
15.	Jain Temple	Do.
16.	Sola Khambi	Do.
17.	Khamb Baba (Heliodoras Pillar)	Besnagar
18.	Brick temples (two)	Kherat
19.	Open Air Museum	Do.
20.	Fort	Ater
<i>District Dewas</i>		
21.	Siddheshwar Temple	Nemawar
22.	Unfinished Temple	Do.
<i>District Dhar</i>		
23.	Adar Gumbaz	Mandu
24.	Alamgir Gate	Do.
25.	Ancient Hindu Baodi	Do.
26.	Ancient Hindu well	Do.
27.	Andheri Baodi	Do.
28.	Ashrafi Mahal	Do.
29.	Baz Bahadur's palace	Do.
30.	Bhagwanra Gate	Do.
31.	Bhangi Gate	Do.
32.	Champa Baodi	Do.
33.	Chhapan Mahal	Do.
34.	Chistikhan's Mahal	Do.
35.	Chor Kot	Do.
36.	Chorakot Mosque	Do.
37.	Nahar Jharokha Compound	Do.
38.	Daika Mahal	Do.
39.	Daika Chhote Behen ka Mahal	Do.
40.	Darya Khan's tomb	Do.
41.	Delhi Gate	Do.
42.	Dharmashalla	Do.
43.	Dilawarkhan's Mosque	Do.
44.	Ek-khamba Mahal	Do.
45.	Gadhasa's Palace	Do.
46.	Gadhasa's shop	Do.
47.	Gadi Dharmaja	Do.
48.	Hammam	Do.
49.	Hathi Gate	Do.

4. Omitted by D. 2 of Act 3 of 1954.

4 *Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance)* [ACT LXXI]

Serial No.	Name of monument	Locality
MADHYA BHARAT STATE—contd.		
<i>District Dhar—contd.</i>		
50.	Hathi Mahal	Mandu
51.	Hindola Mahal	Do.
52.	Hoshang's tomb	Do.
53.	Jahaz Mahal	Do.
54.	Jahangirpur Gate	Do.
55.	Jama Masjid	Do.
56.	Kali Baodi	Do.
57.	Kapoor Talao and the ruins on its banks	Do.
58.	Lal Bag	Do.
59.	Lal Bungalow	Do.
60.	Lohani Caves	Do.
61.	Lohani Gate	Do.
62.	Jali Mahal	Do.
63.	Nahar Jharoka	Do.
64.	Mahmud's tomb	Do.
65.	Malik Moghi's Mosque	Do.
66.	Mosque near Sopi Tanka	Do.
67.	Mosque near Tarapur Gate	Do.
68.	Mosque north-west of Daryakhan's tomb	Do.
69.	Nameless Tomb	Do.
70.	Nameless Tomb	Do.
71.	Nameless Tomb	Do.
72.	Nameless Tomb	Do.
73.	Neelkanth	Do.
74.	Rampol Gate and the Mosque opposite to it	Do.
75.	Royal Palaces	Do.
76.	Rupmati Pavilion	Do.
77.	Caravan Sarai	Do.
78.	Sarai near Daryakhan's Tomb	Do.
79.	Sat Kothari Cave	Do.
80.	Somoti Kund	Do.
81.	Songarh Gate	Do.
82.	Tarapur Gate	Do.
83.	Taveli Mahal	Do.
84.	Tomb and Mosque attached	Do.
85.	Tomb north of Almgir Gate	Do.
86.	Tomb north of Daryakhan's tomb	Do.
87.	Tower of Victory	Do.
88.	Tripolia Gate	Do.
89.	Ujali Baodi	Do.
90.	Water Palace	Do.
91.	Bhoja Shala and Kamal Maula's Mosque	Dhar
92.	Latki Masjid	Do.
93.	Buddhist Caves 1 to 7	Bagh
94.	Water Palace	Sadulpur

Serial No.	Name of monument	Locality
MADHYA BHARAT STATE—contd.		
<i>X</i> [District Gwalior <i>Gird</i>]		
95.	Mahadeva Temple	Amrol
96.	Tila Monument	Pawaya
97.	Tomb of Mohammad Ghaus	Gwalior
<i>District Guna</i>		
98.	Jain Temples 1 to 5	Budhi Chander
99.	Chanderi Fort and:	
	Bada Madarasa	Chanderi
	Battisi Baodi	Do.
	Badal Mahal gateway	Do.
	Jama Masjid	Do.
	Kati Ghati	Do.
	Koshak Mahal	Do.
	Nizam-ud-din's tomb	Do.
	Shahajadi-ka-Roza	Do.
100.	Mohajamata temple	Terahi
101.	Monastery	Do.
102.	Torana gate	Do.
103.	Monastery	Kadwaha
104.	Temples 2 to 7	Do.
District Gwalior <i>11x 1</i>		
105.	Gwalior fort	
	Chaturbhuj temple	Gwalior <i>11x 1</i>
	Mansingh's Palace	Do.
	Rock cut Jain colossi	Do.
	Sas Bahu temples	Do.
	Tali ka Mandir	Do.
<i>District Khargone</i>		
106.	Ballaleshwar	Un
107.	Chaubara Dera	Do.
108.	Gupteshwar	Do.
109.	Jain temples 1 to 3.	Do.
110.	Temples of Mahakaleshwar 1 and 2	Do.
111.	Temple of Nilakantheshwar	Do.
<i>District Mandasor</i>		
112.	Brahmanical Rockcut temples.	Dhamnar
113.	Buddhist Caves	Do.
114.	Nau Torana temple	Khori
115.	Yasodharman's Pillars of Victory	Sodni
<i>District Murena</i>		
116.	Ekottarso Mahadeva temple	Mitaoli
117.	Gadhi	Padhavli
118.	Kakanmadh temple	Suhania
119.	Temple	Padhavli
120.	Temples 1 to 22	Naresar

1 Sules, Ins. & omitted by S. 2 of Act 3 of 1954.

Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) [ACT LXXI]

Serial No.	Name of monument	Locality
MADHYA BHARAT STATE---concl'd.		
<i>District Sivapuri</i>		
121.	Large Shiva temple	Mahua
122.	Small Shiva temple	Do.
123.	Monastery	Ranod
124.	Monastery	Surwaya
125.	Open air museum	Do.
126.	Shiva temple	Do.
127.	Surwaya Gadhi	Do.
MYSORE STATE		
<i>District Bangalore</i>		
1.	Aprameyaswami Temple	Malur
2.	Ashurkhana	Doddaballapur
3.	Cenotaph	Bangalore
4.	Old Dungeon Fort and Gates	Do.
5.	Tipu Sultan's Palace	Do.
6.	Fort	Devanahalli
7.	Tipu Sultan's Birthplace	Do.
8.	Syed Ibrahim's Tomb or Bada Makkan	Channapatna
<i>District Chitaldrug</i>		
9.	Akkatangi temple and Asoka inscription on Emmetham-managanagundu	Siddapur
10.	Asoka inscriptions	Brahmagiri
11.	Fortress and temples on the hill	Chitaldrug
12.	Hariharsvara temple	Harihar
13.	Inscription and Jatingi, Rameswar temple	Jatingi Ramosvara Hill
14.	Santhebagilu and Rangayyanabagilu with preserved bastions.	Chitaldrug
<i>District Hashan</i>		
15.	Adinatha Basti	Halebid
16.	Hoysalesvara temple	Do.
17.	Kedaresvara temple	Do.
18.	Parsvanatha Basti	Do.
19.	Santhinatha Basti	Do.
20.	Akkana Basti	Sravanabelgola
21.	Chandragupta Basti	Do.
22.	Chavundaraya Basti	Do.
23.	Gomatesvara	Do.
24.	Inscriptions	Do.
25.	Parsvanatha Basti	Do.
26.	Buchesvara temple	Koravangala
27.	Fort and Dungeons	Manjarabad
28.	Isvara temple	Arsikere
29.	Kalyani	Hulikere
30.	Kesava temple and inscriptions	Balur

In. by S. 2 of Act 3 of 1954.

of 1951] *Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance)*

Serial No.	Name of monument	Locality
MYSORE STATE—contd.		
<i>District Hassan—contd.</i>		
31.	Lakshmidēvi temple	Doddagaddavalli
32.	Lakshminarasimha temple	Nuggehalli
33.	Sadashiva temple	Do
34.	Nagesvara and Chennakesava temple	Mosale
<i>District Kadur</i>		
35.	Amritēsvāra temple	Amritapura
36.	Yupastambha and Isvara temple	Hiremagalur
37.	Vidyasankara temple	Sringeri
38.	Viranarayana temple	Belavadi
<i>District Kolar</i>		
39.	Bhoganandisvara temple	Nandi Hills
40.	Tipu's Palace	Do.
41.	Yoganandisvara temple	Do.
42.	Haider Ali's Birthplace	Budikote
43.	Kolaramma temple	Kolar
44.	Mokhbara (Mausoleum of Hyder Ali's father)	Do.
45.	Somesvara temple	Do.
46.	Ramalingesvara temples and inscriptions	Avani
<i>District Mysore</i>		
47.	Arkesvara temple	Hale Aḥur
48.	Gaurisvara temple	Yelandur
49.	Kesava temple	Somanathapur
50.	Kirthinarayana temple	Talkad
51.	Vaidyesvara temple	Do.
52.	Lakshṭaikaṅka temple	Mullur
53.	Mallikarjuna temple	Basral
54.	Ramesvara temple	Narasamangala
55.	Sidlu Mallikarjuna temple	Bettadapur
56.	Srikantesvara temple	Nanjangud
57.	Sri Vijayanarayana temple	Gundlupet
<i>District Mandya</i>		
58.	Colonel Bailey's Dungeon	Seringapatam
59.	Daria Daulat Bagh	Do.
60.	Gumbaz containing tomb of Tipu Sultan	Do.
61.	Jumma Masjid	Do.
62.	Obelisk Monuments and Fort walls near the breach	Do.
63.	Spot where Tipu's body was found	Do.
64.	Sri Kanthirava statue in Narasimha temple	Do.
65.	Sri Ranganathasvami temple	Do.
66.	T. Inman's Dungeon	Do.
67.	Kesava temple	Nagamangala
68.	Lakshminarasimha temple	Marehalli
69.	Lakshminarayana temple	Hosaholalu
70.	Lakshminarayana temple	Sindhaghatta
71.	Narayanesvami temple	Melkote
72.	Panchakuta Basti	Kambadahalli
73.	Panchalingesvara temple	Govindanahalli
74.	Temples	Tonnur

Serial No.	Name of monument	Locality
MYSORE STATE—conold.		
<i>District Shimoga</i>		
75.	Aghoresvara temple	Ikkeri
76.	Anekal temple	Bandalike
77.	Somesvara temple	Do.
78.	Trimurthinarayana temple	Do.
79.	Bastis and inscriptions	Huncha
80.	Bherundesvara temple	Belgavi
81.	Kedaresvara temple	Do.
82.	Tripurantesvara temple	Do.
83.	Devaganga ponds	Basavanabyane
84.	Fort	Chennagiri
85.	Fort	Kavaledurga
86.	Fortress and Renuka temple	Chandragutti
87.	Inscribed pillar	Malavalli
88.	Inscribed pillar	Talagunda
89.	Pranavesvara temple	Do.
90.	Jain basti with Brahmadeva Pillar	Melagi
91.	Kaitabhesvara temple	Kubatur
92.	Parsvanatha Basti	Do.
93.	Ramesvara temple	Do.
94.	Mallikarjuna and Ramesvara temples	Kadkalei
95.	Musafirkhana and Honda	Santhobennur
96.	Palace site outside Fort	Nagar
97.	Ramesvara temple	Keladi
98.	Ramesvara temple	Kudli
99.	Shahji's tomb	Hodigere
100.	Shivappa Naik's fort	Nagar
101.	Temples and inscriptions	Udri
102.	Ditto.	Kuppagadde
<i>District Tumkur</i>		
103.	Channigaraya temple	Aralaguppe
104.	Fort	Madhugiri
105.	Jumma Masjid	Sira
106.	Mallik Rihan Darga	Do.
107.	Kedaresvara temple	Nagalapura
108.	Onnakesava temple	Do.
PATIALA AND EAST PUNJAB STATES UNION		
<i>District Bhatinda</i>		
1.	Bhatinda fort	Bhatinda
<i>District Kandaghat</i>		
2.	Pinjaur gardens and monuments of Fidai Khan	Pinjaur
RAJASTHAN STATE		
<i>District Alwar</i>		
1.	Gumbad Khan-i-Khana	Alwar
2.	Siva temple	Do.

Serial No.	Name of monument	Locality
RAJASTHAN STATE—contd.		
<i>District Banswara</i>		
3.	Neel Kantha Mahadeva's temple	Banswara
4.	Siva temple and Ruins	Arthuna
5.	Sun temple	Talwara
<i>District Bharatpur</i>		
6.	Akbar's Chhatri	Bayana
7.	Ancient Fort with its monuments	Do.
8.	Brahmabad Idgah	Do.
9.	Islam Shah's Gate	Do.
10.	Jahangir's Gateway	Do.
11.	Jhajri	Do.
12.	Lodhi's Minar	Do.
13.	Saraj Sad-ul-lah	Do.
14.	Usha Mandir	Do.
15.	Chaurasi Khamba temple	Kaman
16.	Colossal image of Yaksha	Noh
17.	Deeg Bhawans (palace)	Deeg
18.	Looted Gun	Do.
19.	Marble Jhoola	Do.
20.	Delhi Gate	Bharatpur Fort (outside)
21.	Fateh Burj near Anah Gate	Bharatpur
22.	Jawahar Burj and ashtadhatu gateway	Bharatpur Fort (inside)
23.	Lal Mahal	Rupvas
<i>District Bikaner</i>		
24.	Bhandasar Jaina Temple	Bikaner
25.	Fort Bhatner	Hanumangarh
26.	Jain temple of Susani Goddess	Morkhena village
27.	Pallu Jaina sculptures	Bikaner
<i>District Bundi</i>		
28.	Wall paintings of Hardoti school in the palace	Bundi
<i>District Dholpur</i>		
29.	Jogni Jogna temple	Dholpur
30.	Shër Garh Fort	Do.
<i>District Dungarpur</i>		
31.	Jaina temple inscription	Baroda
32.	Somnath temple	Dev Somnath
<i>District Jaipur</i>		
33.	Banjaron ki Chhatri containing two pillars similar to the railing pillars of Bharhut stupa.	Lalsote
34.	Baori	Abaneri
35.	Harsat Mata-ka-Mandir	Do.

↳ Ins. by Act 70 of 1958, S. 2.

10 Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) [ACT LXXI]

Serial No.	Name of monument	Locality
RAJASTHAN STATE—contd.		
<i>District Jaipur—contd.</i>		
36.	Baories old	Todaraisingh
37.	Kala Pahar temple	Do.
38.	Kalyanraji's temple	Do.
39.	Laxmi Narainji's temple	Do.
40.	Pipaji's temple (near dispensary)	Do.
41.	Bisal Deoji's temple	Bisalpur
42.	Fresco paintings in the Ambar Palaces (personal property of the Maharaja).	Ambar
43.	Harshnath temple	Harshnath—Sikar
44.	Jama Masjid	Ambar
45.	Laxmi Narainji's temple	Do.
46.	Sri Jagat Siromaniji temple	Do.
47.	Sun temple	Do.
48.	Hathi Batha	Kakore
49.	Inscription in Fort	Nagar
50.	Mand Kila tal inscription	Do.
51.	Yupa pillars in Bichpuria temple	Do.
52.	Inscription	Panwar
53.	Jain temple	Sawai Madhopur Alanpur
54.	Persian inscription in a Baori	Do.
55.	Punderikji ki Haveli—Paintings in a room	Brahmpure
56.	Ranthambhore fort	Ranthambhore
57.	Temple containing Fresco paintings	Gultaji
58.	Yupa pillars recovered from mounds	Barnala
<i>District Jaisalmer</i>		
59.	Fort including ancient temples	Jaisalmer
<i>District Jhalawar</i>		
60.	Buddhist Caves	Hathiagor
61.	Buddhist Caves, Pillars, Idols	Kolvi (Dag)
62.	Buddhist caves and pillars	Binnayaga (Dag)
63.	Caves of Naranjani, etc.	Do.
64.	Old temples near the Chandrabhaga	Jhalrapatan
<i>District Jodhpur</i>		
65.	Fort	Mandore
<i>District Karauli</i>		
66.	Wall paintings in the palaces of Maharaja Gopal Lal	Karauli
<i>District Kotah</i>		
67.	Old temples, statues and inscriptions	Shergarh
68.	Siva temple and two unpublished Gupta inscriptions	Charohoma
69.	Temple (12th century)	Baran

↓ Subs. by S. 2 of Act 3 of 1954.

Serial No.	Name of monument	Locality
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RAJASTHAN STATE—concl'd.

District Kotah—contd.

- 70. Temple, fort wall and statues Dara or Mukandara
- 71. Temple with inscriptions Kanswa
- 72. Yupa pillars Badva.

District Udaipur contd.

[District Udaipur]

- ~~73. Fort of Chitor as a whole Chitor~~
- ~~74. Fort of Kumbhalgarh as a whole Kumbhalgarh~~
- ~~75. Maha Kal and two other temples Bijheli~~
- ~~76. Rock inscription (12th century) Do.~~
- 77. Sas Bahu temples Nagada

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SAURASHTRA STATE

- 1. Ananteshwar temple Anandpur
- 2. Ashokan Rock Junagadh
- 3. Caves Do.
- 4. Darbargadh Halvad Halvad
- 5. Dhank Caves Dhank *x*
- 6. Gop temple Gop
- 7. House where Mahatma Gandhi was born and Kirti Mandir Porbandar
- ~~8. Inscription in the Harsata Mata temple Veraval *xxx*~~
- 9. Jain Temples Talaja
- ~~10. Jama Masjid Veraval *xxx*~~
- 11. Jami Masjid and Rahimat Masjid, Raveli Masjid Mangrol
- ~~12. Navlakha temple and Step well Ghumli *xxx*~~
- 13. Navlakha temple Sejakpur
- ~~14. Neminath temple with 3 inscriptions V. S. 1333, 35, 39 Mt. Girnar *xxx*~~
- 15. Nilakantha temple Anandpur
- 16. Pindara, Durvasa Rishi's Ashram and its site Pindara *x*
- ~~17. Ra Khengar Mahal (temple) Mt. Girnar *xxx*~~
- 18. Ranak Devi's temple Wadiwan
- 19. Sun temple Than
- ~~20. Surya temple Sutrapada *xxx*~~
- 21. Talaja Caves Talaja
- ~~22. Temples Shatrunjay Hill *xxx*~~

- Adishwar temple
- Balabhai's temple
- Bhulavani temple
- Chaumukha temple
- Dalpet Bhai and Bhagu Bhai's shrine
- Keshwaji Nayak temple
- Mbti Shah's Tuk temple
- Nandeshwara Dipa temple
- Panch Pandava temple.

- 23. Vastupal Temple Junagadh
- 24. Varaha Mandir Kadwar

1. Ins. & omitted by s. 2 of Act 3 of 1954
2. Subs., omitted & renumbered by Act 70 of 1956, s. 2.

Serial No.	Name of monument	Locality
TRAVANCORE-COCHIN STATE		
<i>District Trichur</i>		
1.	Mural Paintings (16-17th Century) on the walls of the Ten-Kailasanatha temple.	Trichur
2.	Mural Paintings (16-17th Century) on the walls of the Mattancheri Palace	Mattancheri town
3.	Mural Paintings (16-17th Century) on the walls of the Siva Temple	Thiruvanchikulam
4.	Mural Paintings (17th-18th Century) on the walls of the Srikoil of the Siva Temple at Chemmanthatta.	Eyyal
5.	Mural Paintings on the walls of the Srikoil of the Pallimanna temple.	Vadakkanchery
6.	Mural Paintings on the walls of the Sriramaswami temple at Triprayar.	Triprayar
7.	Mural Paintings of the 17th-18th century on the walls of the Srikoils of the Siva Temple at Peruvanam; and wooden bracket images of a still earlier period on the Srikoils of the same shrine.	Oorakam
8.	Twenty-nine wooden bracket images on the outer walls of the Srikoil of the Vishnu temple at Katavallur and other works of art in the same shrine.	Katavallur

PART II

Archaeological sites and remains

I. All archaeological sites and remains in Part A States and Part B States which, before the commencement of this Act, have either been declared by the Central Government to be protected areas or which have been taken possession of by the Central Government as protected areas.

II. The following archaeological sites and remains in Part B States not covered by Item No. I immediately preceding :-

Serial No.	Name of archaeological site or remains	Locality
HYDERABAD STATE		
<i>District Aurangabad</i>		
1.	Ancient mound	Paithan
<i>District Gulbarga</i>		
2.	Prehistoric site	Evathalli
3.	Ditto	Rajankallur
<i>District Medak</i>		
4.	Ancient mound	Kondspur
<i>District Raichur</i>		
5.	Ancient mound	Kopbal
6.	Ancient mound	Maski
7.	Prehistoric site	Benkal
<i>District Warangal</i>		
8.	Prehistoric site	Janampet

1. Encls. + J. no. by S. 2 of Act 3 of 1954.
2. omitted by the A.O. (no. 3), 1956.

Serial No.	Name of archaeological site or remains	Locality
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MADHYA BHARAT STATE*District Bilisa*

- | | | |
|----|-----------------------|-----------|
| 1. | Ancient site | Besnagar |
| 2. | Buddhist stupa | Gyaraspur |
| 3. | Ruins of Gupta temple | Udaygiri |

District Dhar

- | | | |
|----|--------------------------------|-------|
| 4. | Ruins in Bhoipura | Mandu |
| 5. | Ruins on the west of Rewa Kund | Do. |

District Newar

- | | | |
|----|----------------|----------|
| 6. | Excavated site | Kasrawad |
|----|----------------|----------|

District Gird

- | | | |
|----|--------------|--------|
| 7. | Ancient site | Pawaya |
|----|--------------|--------|

District Ujjain

- | | | |
|----|--|--------|
| 8. | Ancient mounds, viz., Bhairon ² Gadh, Vaishya Tekri, Kumbhar Tekr | Ujjain |
|----|--|--------|

MYSORE STATE*District Bangalore*

- | | | |
|----|------------------|-------------------|
| 1. | Prehistoric site | Chikjala |
| 2. | Ditto | Hejjala |
| 3. | Ditto | Managondana-halli |
| 4. | Ditto | Sevandurga |

District Chitaldrug

- | | | |
|----|------------------|--------------|
| 5. | Prehistoric site | Brahmagiri |
| 6. | Ditto | Chandravalli |

District Kolar

- | | | |
|----|------------------|----------|
| 7. | Prehistoric site | Hunkunda |
|----|------------------|----------|

District Mysore

- | | | |
|----|------------------|--------|
| 8. | Prehistoric site | Kittur |
|----|------------------|--------|

RAJASTHAN STATE*District Alwar*

- | | | |
|----|-----------------|-----------|
| 1. | Ancient remains | Pandrupol |
| 2. | Ancient site | Bhangadh |

District Banswara

- | | | |
|----|-----------------|-------------|
| 3. | Ancient remains | Vithal Deva |
|----|-----------------|-------------|

District Bharatpur

- | | | |
|----|---------------|-------|
| 4. | Ancient Mound | Malah |
| 5. | Ditto | Noh |

14 Ancient and Historical Monuments and Archaeological [ACT LXXI
Sites and Remains (Declaration of National Importance)

Serial No.	Name of archaeological site or remains	Locality
RAJASTHAN STATE—contd.		
<i>District Bikaner</i>		
6.	Ancient mounds	Badopal
7.	Ditto	Bhadrakali
8.	Ditto	Bhannar Theri
9.	Ditto	Dhokal
10.	Ditto	Manak
11.	Ditto	Munda
12.	Ditto	Peer Sultan
13.	Ditto	Rang Mahal
14.	Ancient mounds (3)	Kalibanga
15.	Ancient mound	Pilibanga
16.	Ancient mound	Baror (Anupgarh Tahsil)
17.	Ancient mounds (2)	Binjor (Anupgarh Tahsil)
18.	Ancient mound	Chak 86 (Do.)
19.	Ancient mounds (2)	Mathula (Do.)
20.	Ancient mound	Tarkhanewala-Dera (Do.)
<i>District Bundi</i>		
21.	Ancient mounds	Nainwa, Lakheri and Keshwarai Patan
<i>District Jaipur</i>		
22.	Ancient mound	Abaneri
23.	Ditto	Bundwali-Doongri
24.	Ditto	Gariagarh (Newai)
25.	Ditto	Maheshra
26.	Ditto	Nagar
27.	Ditto	Raniwas
28.	Ditto	Sikrai
29.	Devapura Barodia mounds	Jhalai
30.	Excavated site	Nagar
31.	Ditto	Rairh (Newai)
32.	Excavated sites	Bairat and Sambhar
<i>District Jaisalmer</i>		
33.	Ancient site	Lodruva Patan
<i>District Jhalawar</i>		
34.	Ancient ruins	Dalsagar Ganga Dhar
35.	Ditto	Dudhaliya (Dag)
<i>District Kotah</i>		
36.	Ancient ruins and structural remains	Krishnavilas
37.	Ruins of temples	Artu or Ganesh Ganj
<i>District Udaipur</i>		
38.	Ancient ruins	Kalyanpur
39.	Ditto	Nagari
40.	Ditto	Badoli /xxx 2

$\frac{1}{2}$ Omitted by Act 70 of 1956, S. 2.

Serial No.	Name of archaeological site or remains	Locality
SAURASHTRA STATE		
1.	Ancient mound	Darbagadh Shikhar
2.	Ditto	Intwa
3.	Ditto	Rangpur
4.	Ditto	Sejakpur
5.	Ditto	Valabhipur
TRAVANCORE-COCHIN STATE		
1.	Ariyannur Umbrellas. A prehistoric site consisting of seven or more Kudakals or umbrella stones.	Ariyannur
2.	Burial cave of Chovannur	Chovannur
3.	Burial caves of Eyyal	Eyyal
4.	Burial cave of Kandanasseri	Kandanasseri
5.	Burial cave of Kattakampal	Kattakampal
6.	Burial cave of Kakkad	Kunnankulam
7.	Kudakallu Parambu. A prehistoric site consisting of 50 to 60 Kudakals or umbrella monuments.	Cheramanagad

1/2 Sales. by S. 2 of Act 3 of 1954.

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THE CONSTITUTION (FIRST AMENDMENT) ACT, 1951



An Act to amend the Constitution of India.

[18th June, 1951]

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Constitution (First Amendment) Act, 1951.

2. Amendment of article 15.—To article 15 of the Constitution, the following clause shall be added:—

“(4) Nothing in this article or in clause (2) of article 29 shall prevent the State from making any special provision for the advancement of any socially and educationally backward classes of citizens or for the Scheduled Castes and the Scheduled Tribes.”

3. Amendment of article 19 and validation of certain laws.—(1) In article 19 of the Constitution,—

(a) for clause (2), the following clause shall be substituted, and the said clause shall be deemed always to have been enacted in the following form, namely:—

“(2) Nothing in sub-clause (a) of clause (1) shall affect the operation of any existing law, or prevent the State from making any law, in so far as such law imposes reasonable restrictions on the exercise of the right conferred by the said sub-clause in the interests of the security of the State, friendly relations with foreign States, public order, decency or morality, or in relation to contempt of court, defamation or incitement to an offence.”

(b) in clause (6), for the words beginning with the words “nothing in the said sub-clause” and ending with the words “occupation, trade or business”, the following shall be substituted, namely:—

“nothing in the said sub-clause shall affect the operation of any existing law in so far as it relates to, or prevent the State from making any law relating to,—

(i) the professional or technical qualifications necessary for practising any profession or carrying on any occupation, trade or business, or

(ii) the carrying on by the State, or by a corporation owned or controlled by the State, of any trade, business, industry or service, whether to the exclusion, complete or partial, of citizens or otherwise.”

(2) No law in force in the territory of India immediately before the commencement of the Constitution which is consistent with the provisions of article 19 of the Constitution as amended by sub-section (1) of this section shall be deemed to be void, or ever to have become void, on the ground only that, being a law which takes away or abridges the right conferred by sub-clause (a) of clause (1) of the said article, its operation was not saved by clause (2) of that article as originally enacted.

Explanation.—In this sub-section, the expression “law in force” has the same meaning as in clause (1) of article 13 of the Constitution.

4. **Insertion of new article 31A.**—After article 31 of the Constitution, the following article shall be inserted, and shall be deemed always to have been inserted, namely:—

“31A. *Saving of laws providing for acquisition of estates, etc.*—
(1) Notwithstanding anything in the foregoing provisions of this Part, no law providing for the acquisition by the State of any estate or of any rights therein or for the extinguishment or modification of any such rights shall be deemed to be void on the ground that it is inconsistent with, or takes away or abridges any of the rights conferred by, any provisions of this Part:

Provided that where such law is a law made by the Legislature of a State, the provisions of this article shall not apply thereto unless such law, having been reserved for the consideration of the President, has received his assent.

(2) In this article,—

(a) the expression “estate” shall, in relation to any local area, have the same meaning as that expression or its local equivalent has in the existing law relating to land tenures in force in that area, and shall also include any *jagir*, *inam* or *muafi* or other similar grant;

(b) the expression “rights”, in relation to an estate, shall include any rights vesting in a proprietor, sub-proprietor, under proprietor, tenure-holder or other intermediary and any rights or privileges in respect of land revenue.”

5. **Insertion of new article 31B.**—After article 31A of the Constitution as inserted by section 4, the following article shall be inserted, namely:—

“31B. *Validation of certain Acts and Regulations.*—Without prejudice to the generality of the provisions contained in article 31A, none of the Acts and Regulations specified in the Ninth Schedule nor any of the provisions thereof shall be deemed to be void, or ever to have become void, on the ground that such Act, Regulation or provision is inconsistent with, or takes away or abridges any of the rights conferred by, any provisions of this Part, and notwithstanding any judgment, decree or order of any court or tribunal to the contrary, each of the said Acts and Regulations shall, subject to the power of any competent Legislature to repeal or amend it, continue in force.”

6. **Amendment of article 85.**—For article 85 of the Constitution, the following article shall be substituted, namely:—

“85 *Sessions of Parliament, prorogation and dissolution.*—(1) The President shall from time to time summon each House of Parliament to meet at such time and place as he thinks fit, but six months shall

not intervene between its last sitting in one session and the date appointed for its first sitting in the next session.

(8) The President may from time to time—

- (a) prorogue the Houses or either House;
- (b) dissolve the House of the People."

7. Amendment of article 87.—In article 87 of the Constitution,—

(1) in clause (1), for the words "every session" the words "the first session after each general election to the House of the People and at the commencement of the first session of each year" shall be substituted;

(2) in clause (2), the words "and for the precedence of such discussion over other business of the House" shall be omitted.

8. Amendment of article 174.—For article 174 of the Constitution, the following article shall be substituted, namely:—

"174. *Sessions of the State Legislature, prorogation and dissolution.*—(1) The Governor shall from time to time summon the House or each House of the Legislature of the State to meet at such time and place as he thinks fit, but six months shall not intervene between its last sitting in one session and the date appointed for its first sitting in the next session.

(2) The Governor may from time to time—

- (a) prorogue the House or either House;
- (b) dissolve the Legislative Assembly."

9. Amendment of article 176.—In article 176 of the Constitution,—

(1) in clause (1), for the words "every session" the words "the first session after each general election to the Legislative Assembly and at the commencement of the first session of each year" shall be substituted;

(2) in clause (2), the words "and for the precedence of such discussion over other business of the House" shall be omitted.

10. Amendment of article 341.—In clause (1) of article 341 of the Constitution, for the words "may, after consultation with the Governor or Rajpramukh of a State," the words "may with respect to any State, and where it is a State specified in Part A or Part B of the First Schedule, after consultation with the Governor or Rajpramukh thereof;" shall be substituted.

11. Amendment of article 342.—In clause (1) of article 342 of the Constitution, for the words "may, after consultation with the Governor or Rajpramukh of a State," the words "may with respect to any State, and where it is a State specified in Part A or Part B of the First Schedule, after consultation with the Governor or Rajpramukh thereof," shall be substituted.

12. Amendment of article 372.—In sub-clause (a) of clause (3) of article 372 of the Constitution, for the words "two years" the words "three years" shall be substituted.

13. Amendment of article 376.—At the end of clause (1) of article 376 of the Constitution, the following shall be added, namely:—

"Any such Judge shall, notwithstanding that he is not a citizen

of India, be eligible for appointment as Chief Justice of such High Court, or as Chief Justice or other Judge of any other High Court."

14. Addition of Ninth Schedule.—After the Eighth Schedule to the Constitution, the following Schedule shall be added, namely:—

"NINTH SCHEDULE

[Article 31B]

1. The Bihar Land Reforms Act, 1950 (Bihar Act XXX of 1950).
2. The Bombay Tenancy and Agricultural Lands Act, 1948 (Bombay Act LXVII of 1948).
3. The Bombay Maleki Tenure Abolition Act, 1949 (Bombay Act LXI of 1949).
4. The Bombay Taluqdari Tenure Abolition Act, 1949 (Bombay Act LXII of 1949).
5. The Panch Mahals Mehwassi Tenure Abolition Act, 1949 (Bombay Act LXIII of 1949).
6. The Bombay Khoti Abolition Act, 1950 (Bombay Act VI of 1950).
7. The Bombay Paragana and Kulkarni Watan Abolition Act, 1950 (Bombay Act LX of 1950).
8. The Madhya Pradesh Abolition of Proprietary Rights (Estates, Mahals, Alienated Lands) Act, 1950 (Madhya Pradesh Act I of 1951).
9. The Madras Estates (Abolition and Conversion into Ryotwari) Act, 1948 (Madras Act XXVI of 1948).
10. The Madras Estates (Abolition and Conversion into Ryotwari) Amendment Act, 1950 (Madras Act I of 1950).
11. The Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950 (Uttar Pradesh Act I of 1951).
12. The Hyderabad (Abolition of Jagirs) Regulation, 1358F. (No. LXIX of 1358, Fasli).
13. The Hyderabad Jagirs (Commutation) Regulation, 1359F. (No. XXV of 1359, Fasli)."

TABLE

SHOWING THE EFFECT OF PARLIAMENTARY

LEGISLATION OF 1951

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
1850	XXI	Caste Disabilities Removal Act. Any law corresponding to Caste Disabilities Removal Act, 1850 in force in any of the Part B States immediately before the 1st April, 1951.	Long title and preamble and s.1 am. S.2 ins. Rep. with saving	3, s. 3 and sch. s.6.
1855	XIII	Indian Fatal Accidents Act, 1855. Any law corresponding to Indian Fatal Accidents Act, 1855, in force in any of the Part B States immediately before the 1st April, 1951.	S.1 renumbered. S.1A ins. Rep. with saving	s. 3 and sch. s.6.
1860	XLV	Indian Penal Code Any law corresponding to Indian Penal Code, 1860, in force in any of the Part B States immediately before the 1st April, 1951.	"India" subs. for "the States" throughout Code. Preamble, ss. 1, 124, 131, 139, 294A and 366B am. in part. S. 18 am. Ss.17, 75 and 216 rep. in part. Rep. with saving	s. 3 and sch. s. 6.
1867	XXV	Press and Registration of Books Act. Any law corresponding to Press and Registration of Books Act, 1867, in force in any of the Part B States immediately before the 1st April, 1951.	"India" subs. for "the States" throughout Act. S.1 am. and rep. in part. Ss. 4 and 8 am. in part. Rep. with saving	s. 3 and sch. 56, s. 36. 3, s. 6.
1869	IV	Indian Divorce Act	Long title and ss. 2, 3 and 17A am. in part.	s. 3 and sch.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
		Any law corresponding to Indian Divorce Act, 1869, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	3, s. 6.
1872	I	Indian Evidence Act	"India" subs. for "the States" throughout Act. Ss. 1, 3, 37, 79 and 86 am. in part.	s. 3 and sch
		Any law corresponding to Indian Evidence Act, 1872, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1872	III	Special Marriage Act	S.1 am. in part	s. 3 and sch
		Any law corresponding to Special Marriage Act, 1872, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1872	IX	Indian Contract Act	Ss. 1 and 10 am. in part	s. 3 and sch
		Any law corresponding to Indian Contract Act, 1872, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1872	XV	Indian Christian Marriage Act.	Ss. 1, 5 and 27 am. in part.	s. 3 and sch.
		Any Law corresponding to Indian Christian Marriage Act, 1872, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1873	V	Government Savings Banks Act.	S.1 am. in part. S. 2 ins.	s. 3 and sch.
		Any law corresponding to Government Savings Banks Act, 1873, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1873	X	Indian Oaths Act	Ss. 1 and 4 am. in part.	s. 3 and sch.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
		Any law corresponding to Indian Oaths Act, 1873, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	3, s. 6.
1874	IV	Foreign Recruiting Act . .	Long title, preamble and ss.1 and 3 am. in part.	s.3 and sch.
		Any law corresponding to Foreign Recruiting Act, 1874, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1875	IX	Indian Majority Act . .	Preamble and ss.1, 3 and 4 am. in part.	s. 3 and sch.
		Any law corresponding to Indian Majority Act, 1875, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1875	XVIII	Indian Law Reports Act . .	Ss.1 and 3 am. in part. . .	s. 3 and sch.
		Any law corresponding to Indian Law Reports Act, 1875, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1877	I	Specific Relief Act . . .	S.1 am. in part. . .	s. 3 and sch.
		Any law corresponding to Specific Relief Act, 1877, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1878	VIII	Sea Customs Act . . .	S.20 renumbered and subsection (2) ins. Proviso ins. in s. 38. Ss. 39 and 111 am. in part.	45, ss. 2 to 5.
1878	XI	Indian Arms Act . . .	Ss. 1, 4, 6, 10, 11, 18, 27 and 29 am. in part.	3, s. 3 and sch.
		Any law corresponding to Indian Arms Act, 1878, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1879	XVIII	Legal Practitioners Act . .	Ss.1, 4 and 5 am. in part .	s. 3 and sch.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
		Any law corresponding to Legal Practitioners Act, 1879, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	3, s. 6.
1880	XII	Kazis Act	S.1 am. in part.	s. 3 and sch.
		Any law corresponding to Kazis Act, 1880, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1881	XXVI	Negotiable Instruments Act.	Ss.1, 3, 20, 75B, 134, 135, 136 and 137 am. in part.	s. 3 and sch.
		Any law corresponding to Negotiable Instruments Act, 1881, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1882	II	Indian Trusts Act	Ss.1 and 20 am. in part.	s. 3 and sch.
		Any law corresponding to Indian Trusts Act, 1882, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1882	IV	Transfer of Property Act.	Ss.1, 3 and 52 am. in part.	s. 3 and sch.
		Any law corresponding to Transfer of Property Act, 1882, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1882	VII	Powers-of-Attorney Act	S.1 am. in part	s. 3 and sch.
		Any law corresponding to Powers-of-Attorney Act, 1882, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1884	IV	Indian Explosives Act	Ss. 1, 4 and 5 am. in part	s. 3 and sch.
		Any law corresponding to Indian Explosives Act, 1884, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1885	XIII	Indian Telegraph Act	Ss. 1 and 3 am. in part. S. 35 rep.	s. 3 and sch.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
		Any law corresponding to Indian Telegraph Act, 1885, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	3, s. 6.
1888	III	Police Act	S. 1 am. in part and s. 1A rep.	s. 3 and sch.
		Any law corresponding to Police Act, 1888, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1889	IV	Indian Merchandise Marks Act.	“ India” subs. for “ the States” throughout Act. Ss. 1 and 2 am. in part.	s. 3 and sch.
		Any law corresponding to Indian Merchandise Marks Act, 1889, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1890	VI	Charitable Endowments Act.	S. 1 am. in part. . .	s. 3 and sch.
		Any law corresponding to Charitable Endowments Act, 1890, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1890	VIII	Guardians and Wards Act .	Ss. 1, 3, 4, 6, 11, 15, 17 and 19 am. in part. S. 5. rep.	s. 3 and sch.
		Any law corresponding to Guardians and Wards Act, 1890, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1890	IX	Indian Railways Act . .	Ss. 1, 47 and 59 am. in part. S. 144 rep.	s. 3 and sch.
		Any law corresponding to Indian Railways Act, 1890, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1891	XVIII	Bankers Books Evidence Act.	S. 1 am. in part. Applied to Financial Corporation.	s. 3 and sch. 63, s. 44.
1893	IV	Partition Act	S. 1 am. in part	3, s. 3 and sch.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
1898	V	Code of Criminal Procedure.	“ India” subs. for. “ the States” throughout Code. Ss. 1, 4, 25, 30, 45, 54, 194, 266, 267, 320, 321, 364, 365, 369, 371, 411A, 426, 554, 558 and sch. II, am. in part. Part E consisting of ss. 93A, 93B and 93C, and ss. 503 to 508A am. S. 197A ins.	1, ss. 2 to 24.
		Any law which corresponds to the Criminal Procedure Code in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 25.
			S.432 am. S.196 and sch. II am. in part.	24, s. F3. 43, s. 138.
1898	IX	Livestock Importation Act	S. 1 am. in part	3, s. 3 and sch.
		Any law corresponding to Livestock Importation Act, 1898, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1901	II	Indian Tolls (Army and Air Force) Act.	Ss. 1,2 and 3 am. in part	s. 3 and sch.
		Any law corresponding to Indian Tolls (Army and Air Force) Act, 1901, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1904	VII	Ancient Monuments Preservation Act.	Ss. 1 and 17 am. in part.	s. 3 and sch.
		Any law corresponding to Ancient Monuments Preservation Act, 1904, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
			Applied to ancient monuments.	71, s.3.
1906	III	Indian Coinage Act	Ss. 1 and 23 am. in part. S.24 ins.	3, s. 3 and sch.
		Any law corresponding to Indian Coinage Act, 1906, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.

Part I.—Central Acts repealed, amended or otherwise affected.

Sr. No.	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
08	V	Code of Civil Procedure Any law corresponding to Code of Civil Procedure, 1908, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1, 2, 7, 35A, 60, 92, Heading of Part IX and ss. 116, 122, 123, 129, rule I of Order L of the 1st Sch. am. in part. Ss. 29, 43, 44, 78, and 83 to 87, am. Ss. 87A and 87B ins. "India" subs. for "the States" throughout Code. Rep. with saving Proviso ins. to rule 25 of Order V of the First Sch. S.113 and rule 5 of Order XLVI of the First Sch. am. in part. Rule 4A in Order XLVI of the First Sch. ins.	2, ss. 2 to 18. s. 20. 19, s. 2. 24, s. 2.
08	VI	Explosive Substances Act Any law corresponding to Explosive Substances Act, 1908, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 4 am. in part Rep. with saving	3, s. 3 and sch. s. 6.
08	IX	Indian Limitation Act Any Law corresponding to Indian Limitation Act, 1908, in force in any of the Part B States immediately before the 1st April, 1951.	"India" subs. for "the States" throughout Act. Ss. 1 and 2 am. in part S. 30 ins. Rep. with saving	s. 3 and sch. s. 6.
08	XV	Indian Ports Act Any law corresponding to Indian Ports Act, 1908, in force in any of the Part B States immediately before the 1st April, 1951.	"India" subs. for "the States" throughout Act S. 3 am. in part. Rep. with saving Ss. 3, 6, 35 and 36 am. in part. S. 68C ins.	s. 3 and sch. s. 6. 35, ss. 188 to 192.
08	XVI	Indian Registration Act	"India" subs. for "the States" throughout Act. Ss. 1, 2 and 33 am. in part.	3, s. 3 and sch.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
		Any law corresponding to Indian Registration Act, 1908, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	3, s. 6.
1910	IX	Indian Electricity Act	Ss. 1, 35, 36A and 37 am. in part. Rep. with saving	s. 3 and sch. s. 6.
		Any law corresponding to Indian Electricity Act, 1910, in force in any of the Part B States immediately before the 1st April, 1951.		
1911	II	Indian Patents and Designs Act.	S. 2 am. in part. S. 2A rep. and s. 80 ins.	s. 3 and s. 6.
1912	IV	Indian Lunacy Act	"India" subs. for "the States" throughout Act. Ss. 1, 3 and 91 am. in part. Rep. with saving	s. 3 and s. 6.
		Any law corresponding to Indian Lunacy Act, 1912, in force in any of the Part B States, immediately before the 1st April, 1951.		
1913	II	Official Trustees Act	Ss. 1 and 2 am. in part Rep. with saving	s. 3 and s. 6.
		Any law corresponding to Official Trustees Act, 1913, in force in any of the Part B States immediately before the 1st April, 1951.		
1913	III	Administrator General's Act.	Ss. 1, 2, 15, 16, 17, 38, 57 and 59A am. in part. Rep. with saving	s. 3 and s. 6.
		Any law corresponding to Administrator General's Act, 1913, in force in any of the Part B States immediately before the 1st April, 1951.		
1913	VII	Indian Companies Act	"India" subs. for "the States" throughout Act. Ss. 1, 2, 144 and 245 am. in part. S. 2B ins. S. 37B am. in part and ss. 86J, 87AA, 87BB, 87CC, 153C, 153D and 289B ins. Rep. with saving	s. 3 and 52, ss. 2 and 3, s. 6.
		Any law corresponding to Indian Companies Act, 1913, in force in any of the Part B States immediately before the 1st April, 1951.		

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
1914	II	Destructive Insects and Pests Act. Any law corresponding to Destructive Insects and Pests Act, 1914, in force in any of the Part B States immediately before the 1st April, 1951.	Long title, preamble, ss.1, 2, 3, 4C and 5A am. in part. Rep. with saving	3, s. 3 and sch. s. 6.
1914	III	Indian Copyright Act Any law corresponding to Indian Copyright Act, 1914, in force in any of the Part B States immediately before the 1st April, 1951.	"India" subs. for "the States" throughout Act. Ss.1 and 2 am. in part. Rep. with saving	s. 3 and sch. s. 6.
1915	VII	Delhi Laws Act	Sch. III am. in part	36, s. 2.
1915	XVI	Benares Hindu University Act.	"Banaras", "Executive Council", "Ordinances" and "Academic Council" subs. for "Benares" "Council", "Regulations" and "Senate", respectively. Ss. 4, 5, 6, 7, 12, 18 and 19 am. Ss. 9, 10, 11, 13, 14, 15, 16A and 17 am. in part. Ss. 4A and 19A ins.	55, ss. 2 to 14.
1917	I	Inland Steam-vessels Act	Chapter IIA, ss. 63A and 75 ins. S.57 am. and ss. 2, 55, 56 and 68 am. in part.	26, ss. 2 to 9.
1918	II	Cinematograph Act Any law corresponding to Cinematograph Act, 1918, in force in any of the Part B States immediately before the 1st April, 1951.	S.1 am. in part Rep. with saving	3, s. 3 and sch. s. 6.
1920	XIV	Charitable Religious Trusts Act. Any law corresponding to Charitable Religious Trusts Act, 1920, in force in any of the Part B States immediately before the 1st April, 1951.	S.1 am. in part Rep. with saving	s. 3 and sch. s. 6.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
1920	XV	Indian Red Cross Society Act. Any law corresponding to Indian Red Cross Society Act, 1920 in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part . . . Rep. with saving . . .	3, s. 3 and sch. s. 6.
1920	XXXIV	Indian Passport Act Any law corresponding to Indian Passport Act, 1920, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part. S. 6 rep. . Rep. with saving . . .	s. 3 and sch. s. 6.
1920	XXXIX	Indian Elections Offences and Inquiries Act.	Rep. with saving . . .	43, s. 171.
1920	XL	Aligarh Muslim University Act.	Ss. 8, 11, 12, 12A, 15, 27, 29 and 30 am. Ss. 2, 3, 7, 13, 16, 19, 21, 22, 23, 26, 28, 31, 33, 35, 36, 37 and 38 am. in part. Ss. 9, 14, 32 and 40 rep.	62, ss. 2 to 29.
1921	XVIII	Maintenance Orders Enforcement Act. Any law corresponding to Maintenance Orders Enforcement Act, 1921, in force in any of the Part B States immediately before the 1st April, 1951.	“India” subs. for “the States” throughout Act. Long title and preamble and ss. 1, 2 and 3 am. in part. Rep. with saving . . .	3, s. 3 and sch. s. 6.
1922	XI	Income-tax Act . . .	First sch. of Act 23 of 1951 incorporated with savings. S. 17 am. in part.	23, ss. 2 and 3.
1922	..	Indian States (Protection against Disaffection) Act.	Rep.	56, s. 37 and 1st sch.
1923	IV ₂	Indian Mines Act . . . Any law corresponding to Indian Mines Act, 1923, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 3 am. in part . . . Rep. with saving . . .	3, s. 3 and sch. s. 6.
1923	V	Indian Boilers Act . . .	Ss. 1 and 27A am. in part. S. 3 am. in part . . .	s. 3 and sch. 38, s. 2.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
		Any law corresponding to Indian Boilers Act, 1923, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	3, s. 6.
1923	VIII	Workmen's Compensation Act. Any law corresponding to Workmen's Compensation Act, 1923, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1, 2, 15 and 35 am. in part. Rep. with saving . . .	s. 3 and sch. s. 6.
1923	XIV	Indian Cotton Cess Act . Any law corresponding to Indian Cotton Cess Act, 1923, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1, 2, 3 and 4 am. in part Rep. with saving . . .	s. 3 and sch. s. 6.
1923	XIX	Indian Official Secrets Act Any law corresponding to Indian Official Secrets Act, 1923, in force in any of the Part B States immediately before the 1st April, 1951.	" India" subs. for " the States" throughout Act. Ss. 1 and 2 am. in part. Rep. with saving . . .	s. 3 and sch. s. 6.
1923	XXI	Indian Merchant Shipping Act.	Ss. 26A and 26B ins.	42, s. 2.
1925	IV	Indian Soldiers (Litigation) Act. Any law corresponding to Indian Soldiers (Litigation) Act, 1925 in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 2 am. in part . Rep. with saving . . .	3, s. 3 and sch. s. 6.
1925	XII	Cotton Ginning and Pressing Factories Act. Any law corresponding to Cotton Ginning and Pressing Factories Act, 1925, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 12 am. in part . Rep. with saving . . .	s. 3 and sch. s. 6.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 195 Act by which affected
1925	XIX	Provident Funds Act Any law corresponding to Provident Funds Act, 1925, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 2 am. in part Rep. with saving	3, s. 3 and sch s. 6.
1925	XXXIX	Indian Succession Act Any law corresponding to Indian Succession Act, 1925, in force in any of the Part B States immediately before the 1st April, 1951.	"India" subs. for "the States" throughout Act. S. 2 am. in part and s. 382 am. Rep. with saving	s. 3 and sch s. 6.
1926	XVI	Indian Trade Unions Act Any law corresponding to Indian Trade Unions Act, 1926, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part Rep. with saving	s.3 and sch s.6.
1926	XXI	Legal Practitioners (Fees) Act. Any law corresponding to Legal Practitioners (Fees) Act, 1926, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part Rep. with saving	s.3 and sch. s. 6.
1926	XXXVIII	Indian Bar Councils Act Any law corresponding to Indian Bar Councils Act, 1926, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 8 am. in part Rep. with saving	s. 3 and sch s. 6.
1929	XIX	Child Marriage Restraint Act. Any law corresponding to the Child Marriage Restraint Act, 1929, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part Rep. with saving	s. 3 and sch. s. 6.
1930	III	Indian Sale of Goods Act Any law corresponding to the Indian Sale of Goods Act, 1930, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part Rep. with saving	s. 3 and sch. s. 6.

Part I. Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
1930	XXIV	Indian Lac Cess Act Any law corresponding to the Indian Lac Cess Act, 1930, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 3 am. in part Rep. with saving	3, s. 3 and sch. s. 6.
1931	XXIII	Press (Emergency Powers) Act.	Rep.	56, s. 37 (1) and First sch.
1932	IX	Indian Partnership Act Any law corresponding to Indian Partnership Act, 1932, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 69 am. in part Rep. with saving	3, s. 3 and sch. s. 6.
1932	XII	Foreign Relations Act	Rep.	56, s. 37 (1) and First sch.
1932	XXII	Tea Districts Emigrant Labour Act. Any law corresponding to Tea Districts Emigrant Labour Act, 1932, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 2 am. in part Rep. with saving	3, s. 3 and sch. s. 6.
1933	II	Children (Pledging of Labour) Act. Any law corresponding to Children (Pledging of Labour) Act, 1933, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part Rep. with saving	s. 3 and sch. s. 6.
1933	XVII	Indian Wireless Telegraphy Act. Any law corresponding to Indian Wireless Telegraphy Act, 1933, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part Rep. with saving	s. 3 and sch. s. 6.
1934	II	Reserve Bank of India Act	"India" subs. for "the States" throughout Act. Ss. 1, 2, 7, 11, 17, 18, 19, 20, 21, 26, 33, 36, 37, 42, 44 and 51 and Third Sch. am. in part. S. 21A ins.	32, ss. 2 to 19.
1934	XI	Indian States (Protection) Act.	Rep.	56, s. 37 (1) and 1st sch.

Part. I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
1934	XIX	Indian Dock Labourers Act Any law corresponding to Indian Dock Labourers Act, 1934, in force in any of the Part B States immediately before the 1st April, 1951.	S.1 am. in part Rep. with saving	3, s. 3 and sch. s. 6
1934	XX	Indian Carriage by Air Act. Any law corresponding to Indian Carriage by Air Act, 1934, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1, 2, 3 and Second sch. am. in part. Rep. with saving	s. 3 and sch. s. 6.
1934	XXII	Indian Aircraft Act . Any law corresponding to Indian Aircraft Act, 1934, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part Rep. with saving	s. 3 and sch. s. 6.
1934	XXX	Petroleum Act . Any law corresponding to Petroleum Act, 1934, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 2 am. in part Rep. with saving	s. 3 and sch. s. 6.
1934	XXXII	Indian Tariff Act .	S. 3A ins. and First Sch. am. in part. S. 4A and First Sch. am. in part. First sch. am. in part. Additional duties of customs under the First Sch. to be levied and collected with savings. Second Sch. am. in part.	13, ss. 2 and 3. 20, ss. 2 and 3. 23, ss. 4 to 6.
1934	XXXIV	Indian Navy (Discipline) Act. Any law corresponding to Indian Navy (Discipline) Act, 1934, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 67, 70 and 80 am. in part. Rep. with saving	3, s. 3 and sch. s. 6.
1936	III	Parsi Marriage and Divorce Act. Any law corresponding to Parsi Marriage and Divorce Act, 1936, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 29 am. in part Rep. with saving	s. 3 and sch. s. 6.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
1936	IV	Indian Mines Act . . . Any law corresponding to Indian Mines Act, 1936, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 3 am. in part . . . Rep. with saving . . .	3, s. 3 and sch. s. 6.
1937	I	Agricultural Produce (Grading and Marking) Act. Any law corresponding to Agricultural Produce (Grading and Marking) Act, 1937, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part . . . Rep. with saving . . .	s. 3 and sch. s. 6.
1937	VI	Arbitration (Protocol and Convention) Act. Any law corresponding to Arbitration (Protocol and Convention) Act, 1937, in force in any of the Part B States immediately before the 1st April, 1951.	"India" subs. for "the States" throughout Act. Ss. 1 and 2 am. in part. Rep. with saving . . .	s. 3 and sch. s. 6.
1938	V	Manoeuvres, Field Firing and Artillery Practice Act. Any law corresponding to Manoeuvres, Field Firing and Artillery Practice Act, 1938, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part . . . Rep. with saving . . .	s. 3 and sch. s. 6.
1938	XX	Criminal Law Amendment Act. Any law corresponding to Criminal Law Amendment Act, 1938, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part . . . Rep. with saving . . .	s. 3 and sch. s. 6.
1938	XXIV	Employers' Liability Act Any law corresponding to Employers' Liability Act, 1938, in force in any of the Part B States immediately before the 1st April, 1951	S. 1 am. in part . . . S. 3 am. in part and s. 3A ins. Rep. with saving . . .	s. 3 and sch. 5, ss. 2 and 3. 3, s. 6.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
1938	XXVI	Employment of Children Act. Any law corresponding to Employment of Children Act, 1938, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part Long. title and preamble, ss. 2, 3 and 7 am. in part. S. 4 am. and ss. 3D and 3E ins. Rep. with saving	3, s. 3 and sch. 48, ss. 2 to 7. 3, s. 6.
1939	IV	Motor Vehicles Act. Any law corresponding to Motor Vehicles Act, 1939, in force in any of the Part B States immediately before the 1st April, 1951.	"India" subs. for "the States" throughout Act. Ss. 1, 2, 9, 28, 42 and 133 am. in part. Sixth sch. am. Rep. with saving	s. 3 and sch. s. 6.
1939	G.G's Act	Indian Naval Reserve Forces (Discipline) Act. Any law corresponding to Indian Naval Reserve Forces (Discipline) Act, 1939, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part Rep. with saving	s. 3 and sch. s. 6.
1939	IX	Standards of Weight Act. Any law corresponding to Standards of Weight Act, 1939, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 4 am. in part Rep. with saving	s. 3 and sch. s. 6.
1939	XVI	Registration of Foreigners Act. Any law corresponding to Registration of Foreigners Act, 1939, in force in any of the Part B States, immediately before the 1st April, 1951.	Ss. 1 and 2 am. in part. S. 9 rep. Rep. with saving	s. 3 and sch. s. 6.
1939	XIX	Coal Mines Safety (Stowing) Act. Any law corresponding to Coal Mines Safety (Stowing) Act, 1939, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1, 3 and 6 am. in part. S. 5 am. in part Rep. with saving	s. 3 and sch. 17, s. 2. 3, s. 6.

Part I.—Central Acts repealed, amended or otherwise affected.

Sr. No.	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
40	V	Trade Marks Act Any law corresponding to Trade Marks Act, 1940, in force in any of the Part B States immediately before the 1st April, 1951.	"India" subs. for "the States" throughout Act. Ss. 1, 2, 10, 19, 21, 22, 23, 46, 57, 58, 68 and 84 am. in part. S. 82A rep. Rep. with saving	3, s. 3 and sch. s. 6.
40	X	Arbitration Act Any law corresponding to Arbitration Act, 1940, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part Rep. with saving	s. 3 and sch. s. 6.
40	XXIII	Drugs Act Any law corresponding to Drugs Act, 1940, in force in any of the Part B States immediately before the 1st April, 1951.	"India" subs. for "the States" throughout Act. Ss. 1 and 3 am. in part. Rep. with saving	s. 3 and sch. s. 6.
40	XXVII	Agricultural Produce Cess Act. Any law corresponding to Agricultural Produce Cess Act, 1940, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 3 am. in part Rep. with saving	s. 3 and sch. s. 6.
41	V	Assam Rifles Act	Ss. 2 and 8 and sch. am. in part. S. 5. subs.	34, ss. 2 to 5.
41	XIX	Mines Maternity Benefit Act. Any law corresponding to Mines Maternity Benefit Act, 1941, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part Rep. with saving	3, s. 3 and sch. s. 6.
41	XXV	Railways (Local Authorities' Taxation) Act. Any law corresponding to Railways (Local Authorities' Taxation) Act, 1941, in force in any of the Part B States immediately before the 1st April, 1951.	Long title and preamble and s. 1 am. in part. Rep. with saving	s. 3 and sch. s. 6.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 191 Act by which affected
1942	VII	Coffee Market Expansion Act. Any law corresponding to Coffee Market Expansion Act, 1942, in force in any of the Part B States immediately before the 1st April, 1951.	“ India” subs. for “ the States” throughout Act. Ss. 1, 3 and 20 am. in part. Rep. with saving . . .	3, s. 3 and 3c s. 6.
1942	XVIII	Weekly Holidays Act . . . Any law corresponding to Weekly Holidays Act, 1942, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part . . . Rep. with saving . . .	s. 3 and sch s. 6.
1942	XIX	Industrial Statistics Act. . . Any law corresponding to Industrial Statistics Act, 1942, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part . . . Rep. with saving . . .	s. 3 and sch s. 6.
1943	IX	Reciprocity Act . . . Any law corresponding to Reciprocity Act, 1943, in force in any of the Part B States immediately before the 1st April, 1951.	“ India” subs. for “ the States” throughout Act. Long title and preamble and ss. 1 and 2 am. in part. Rep. with saving . . .	s. 3 and sch s. 6.
1944	I	Central Excises and Salt Act.	First sch. am. in part, and discontinuance of salt duty from 1st April, 1951. S.3 am. in part . . .	23, ss. 7 and 9 45, s. 6.
1944	X	Indian Coconut Committee Act. Any law corresponding to Indian Coconut Committee Act, 1944, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 3 am. in part . . . Rep. with saving . . .	3, s. 3 and sch s. 6.
1946	IX	Indian Oilseeds Committee Act.	S. 1 am. in part . . .	s. 3 and sch.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
		Any law corresponding to Indian Oilseeds Committee Act, 1946, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	3, s. 6.
1946	XVII	Protective Duties Act . . .	Preamble and s. 1 am. in part.	s. 3 and sch.
		Any law corresponding to Protective Duties Act, 1946, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1946	XX	Industrial Employment (Standing Orders) Act.	S. 1 am. in part . . .	s. 3 and sch.
		Any law corresponding to Industrial Employment (Standing Orders) Act, 1946, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1946	XXII	Mica Mines Labour Welfare Fund Act.	Ss. 1, 2 and 4 am. in part .	s. 3 and sch.
		Any law corresponding to Mica Mines Labour Welfare Fund Act, 1946, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1946	XXV	Delhi Special Police Establishment Act.	Long title and preamble and ss. 1, 5, and 6 am. in part. Explanation ins. to s. 6.	s. 3 and sch.
		Any law corresponding to Delhi Special Police Establishment Act, 1946, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1946	XXXI	Foreigners Act . . .	Ss. 1 and 2 am. in part . .	s. 3 and sch.
		Any law corresponding to Foreigners Act, 1946, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1947	II	Prevention of Corruption Act.	Ss. 1 and 6 am. in part . .	s. 3 and sch.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
		Any law corresponding to Prevention of Corruption Act, 1947 in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	3, s. 6.
1947	XIV	Industrial Disputes Act . .	Ss. 7 and 13 am. in part. S. 8 am., s. 9 renumbered and s. 9 (2) ins. S. 2 am. in part . . .	40, ss. 3 to 6. 65, s. 32.
1947	XV	Armed Forces (Emergency Duties) Act.	S. 2 am. in part . . .	3, s. 3 and sch.
		Any law corresponding to Armed Forces (Emergency Duties) Act, 1947, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1947	XVI	Trading with the Enemy (Continuance of Emergency Provisions) Act.	S. 1 am. in part . . .	s. 3 and sch.
		Any law corresponding to Trading with the Enemy (Continuance of Emergency Provisions) Act, 1947, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1947	XVII	Requisitioned Land (Continuance of Powers) Act.	S. 1 am. in part . . .	9, s. 2.
1947	XIX	Delhi and Ajmer-Merwara Rent Control Act.	S. 1 am. in part . . .	10, s. 2.
1947	XXIV	Rubber (Production and Marketing) Act.	"India" subs. for "the States" throughout Act. Ss. 1 and 3 am. in part.	3, s. 3 and sch.
		Any law corresponding to Rubber (Production and Marketing) Act, 1947, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1947	XXX	Taxation on Income (Investigation Commission) Act.	S. 4 am. in part . . .	11, s. 2.
1947	XXXI	Antiquities (Export Control) Act.	Ss. 1 and 2 am. in part . .	3, s. 3 and sch.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
		Any law corresponding to Antiquities (Export Control) Act, 1947, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	3, s. 6.
1947	XXXII	Coal Mines Labour Welfare Fund Act.	Ss. 1 and 3 am. in part . . .	s. 3 and sch.
		Any law corresponding to Coal Mines Labour Welfare Fund Act, 1947, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1947	XLIX	Delhi Premises (Requisition and Eviction) Act.	S. 10A ins. and ss. 11 and 12 am. in part.	59, ss. 2 to 4.
1948	IX	Dock Workers (Regulation of Employment) Act.	S. 1 am. in part . . .	3, s. 3 and sch.
		Any law corresponding to Dock Workers (Regulation of Employment) Act, 1948, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1948	XI	Minimum Wages Act.	S. 1 am. in part . . . S. 3 am. in part . . .	s. 3 and sch. 16, s. 2.
		Any law corresponding to Minimum Wages Act, 1948, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	3, s. 6.
1948	XV	Industrial Finance Corporation Act.	S. 1 am. in part . . .	s. 3 and sch.
		Any law corresponding to Industrial Finance Corporation Act, 1948, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
1948	XXIX	Atomic Energy Act	S. 1 am. in part . . .	s. 3 and sch.
		Any law corresponding to Atomic Energy Act, 1948, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
1948	XXXI	National Cadet Corps Act. Any law corresponding to National Cadet Corps Act, 1948, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part Rep. with saving	3, s. 3 and sch. s. 6.
1948	XXXIII	Calcutta Port (Pilotage) Act.	Ss. 7 and 10 am. S. 9 am. in part and s. 8 rep.	35, ss. 193 to 196.
1948	XXXIV	Employee's State Insurance Act.	Ss. 1, 2, 4, 8, 9, 10, 22, 26, 28, 45, 50, 53, 55, 56, 58, 68, 75, 86, 94, 97 and Schs. I and II am. in part. S. 44 am. S. 12 renumbered and sub-sec. (2) ins. Ch. 5A, and ss. 94A and 100 ins. S. 98 rep.	53, ss. 2 to 29.
1948	XXXV	Gandhi National Memorial Fund Donations (Companies) Act.	Rep.	54, s. 4.
1948	XLVI	Coal Mines Provident Fund and Bonus Schemes Act.	First sch. am. in part and s. 10A ins.	21, ss. 2 and 3.
1948	XLVII	Displaced Persons (Institution of Suits) Act.	Ceased to apply	70, s. 59.
1948	LIII	Mines and Minerals (Regulation and Development) Act. Any law corresponding to Mines and Minerals (Regulation and Development) Act, 1948, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part Rep. with saving	3, s. 3 and sch. s. 6.
1948	LIV	Electricity (Supply) Act Any law corresponding to Electricity (Supply) Act, 1948, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part Rep. with saving	s. 3 and sch. s. 6.
1948	LVI	Territorial Army Act	" the Army Act, 1950 (XLVI of 1950)" subs. for " the Indian Army Act, 1911 (VIII of 1911)" throughout Act. S. 1. am. in part.	s. 3 and sch.

Part I.—Central Acts repealed, amended or otherwise affected.

No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
	Any law corresponding to Territorial Army Act, 1948, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	3, s. 6.
LVIII	Exchange of Prisoners Act.	S. 1 am. in part . . .	s. 3 and sch.
	Any law corresponding to Exchange of Prisoners Act, 1948, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
LXI	Central Silk Board Act . . .	S. 1 am. in part . . .	s. 3 and sch.
	Any law corresponding to Central Silk Board Act, 1948, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
LXIII	Factories Act . . .	S. 1 am. in part . . .	s. 3 and sch.
	Any law corresponding to Factories Act, 1948, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
I	Indian Tariff (Amendment) Act.	Ss. 4 and 5 am. in part. S. 7 rep.	13, s. 4.
XIII	Central Tea Board Act . . .	S. 1 am. in part . . .	3, s. 3 and sch.
	Any law corresponding to Central Tea Board Act, 1949, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
XXI	Hindu Marriages Validity Act.	S. 1 am. in part . . .	s. 3 and sch.
	Any law corresponding to Hindu Marriages Validity Act, 1949, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving . . .	s. 6.
XXV	Displaced Persons (Legal Proceedings) Act.	S. 1 am. in part . . . Ceased to apply . . .	s. 3 and sch. 70, s. 59.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 19 Act by which affected
		Any law corresponding to Displaced Persons (Legal Proceedings) Act, 1949, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	3, s. 6.
1949	XXXVI II	Chartered Accountants Act.	S. 1 am. in part	s. 3 and section 6.
		Any law corresponding to Chartered Accountants Act, 1949, in force in any of the Part B States immediately before the 1st April, 1951	Rep. with saving	s. 6.
1949	XLVI	Banking Companies (Legal Practitioners' Clients' Accounts) Act.	S. 1 am. in part	s. 3 and section 6.
		Any law corresponding to Banking Companies (Legal Practitioners' Clients' Accounts) Act, 1949, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1949	XLVIII	Transfer of Detained Persons Act.	Rep.	4, s. 13.
1949	LIV	Industrial Disputes (Banking and Insurance Companies) Act.	S. 1 am. in part	3, s. 3 and section 6.
		Any law corresponding to Industrial Disputes (Banking and Insurance Companies) Act, 1949, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1949	LV	Explosives (Temporary Provisions) Act.	S. 1 am. in part	s. 3 and section 6.
		Any law corresponding to Explosives (Temporary Provisions) Act, 1949, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	s. 6.
1949	LXVI	Central Reserve Police Force Act.	S. 1 am. in part	s. 3 and section 6.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
		Any law corresponding to Central Reserve Police Force Act, 1949, in force in any of the Part B States immediately before the 1st April, 1951.	Rep. with saving	3, s. 6.
1950	IV	Preventive Detention Act	Ss. 1, 2, 3, 7, 8 and 10 am. in part. Ss. 4, 5, 9, 11 and 12 am. and ss. 3A and 14 ins.	4, ss. 2 to 12.
1950	XXXI	Administration of Evacuee Property Act.	S. 2 am. in part and s. 17 am.	22, ss. 2 and 3.
1950	XXXIII	Opium and Revenue Laws (Extension of Application) Act.	S. 3 am. in part	44, s. 2.
1950	XLIII	Representation of the People Act.	S. 3A and 6th and 7th schs. ins. Ss. 2, 27A, 27B, 27C, 27F, 27I and 27J am. in part, and ss. 27E and 27K and 5th sch. am. Ss. 2, 3, and 4 and 1st, 6th and 7th schs. am. in part.	27, ss. 2 and 3. 49, s. 44 and Fifth sch
1951	XLIII	Representation of the People Act.	Ss. 2, 12, 13, 39, 53, 71, 147 and 152 am. in part. Ss. 4, 39 and 58 am. in part.	49, s. 44 and Fifth sch. 67, ss. 8 to 10.

Part II.—Central Ordinances repealed, amended or otherwise affected.

Year of Ordinance	No. of Ordinance	Short title of Ordinance	How affected	No. and section of 1951 Act by which affected
1940	IV	Currency Ordinance Any law corresponding to Currency Ordinance, 1940, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 2 am. in part and s. 2A ins. Rep. with saving	3, s. 3 and sch. s. 6.
1942	XLI	Armed Forces (Special Powers) Ordinance. Any law corresponding to Armed Forces (Special Powers) Ordinance, 1942, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part Rep. with saving	s. 3 and sch. s. 6.
1944	XXXVIII	Criminal Law Amendment Ordinance. Any law corresponding to Criminal Law Amendment Ordinance, 1944, in force in any of the Part B States immediately before the 1st April, 1951.	S. 1 am. in part Rep. with saving	s. 3 and sch. s. 6.
1945	XLVII	International Monetary Fund and Bank Ordinance. Any law corresponding to International Monetary Fund and Bank Ordinance, 1945, in force in any of the Part B States immediately before the 1st April, 1951.	Ss. 1 and 5 am. in part Rep. with saving	s. 3 and sch. s. 6.
1946	VI	Criminal Law Amendment Ordinance. Any law corresponding to Criminal Law Amendment Ordinance, 1946 in force in any of the Part B States immediately before the 1st April, 1951.	S.1 am. in part Rep. with saving	s. 3 and sch. s. 6.
1951	II	Railway Companies (Emergency Provisions) Ordinance.	Rep. with saving	51, s. 20.
1951	III	Indian Companies (Amendment) Ordinance.	Rep. with saving	52, s. 9.

Part III.—*Constitution of India repealed, amended or otherwise affected.*

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected.
1949	...	Constitution of India	First sch. am. in part	47, s. 3.

Part IV.—State Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
1947	V	Assam Maintenance of Public Order Act,	<i>Assam</i> Ceased to have effect in so far as any provision imposing any restrictions on printing, publication or distribution of any newspaper, news-sheet, book or other document is concerned.	56, s. 37 (2) and second sch.
1879	VI	Bombay Port Trust Act	<i>Bombay</i> Ss. 3, 7, 13, 14, 14A, 14B, 16, 17, 18, 19, 20, 21, 22, 25, 26, 39, 41B, 43, 43A, 43B, 48, 49, 51, 52, 58, 64A, 68, 72, 73, 74, 78, 82 and 87 am. in part and ss. 9, 10, 11, 15, 23, 24, 42A to 42E, 56, and 79 am. Ss. 3A, 13A, 16A, 20A, 20B, 41D, 41E, 43C, 49A, 50, 55A, 56A, 56B, 58A, 58B, 61B, 68A, 68B, 68C, 72A, 86A, 88, 89 and 90 ins. and ss. 8, 22A, 25, 32, 46 and 47 rep.	35, ss. 2 to 50.
1932	II	Bombay Finance Act	Part VII rep. with saving	28, s. 3.
1947	VI	Bombay Public Security Measures Act.	Ceased to have effect in so far as any provision imposing any restrictions on printing, publication or distribution of any newspaper, news-sheet, book or other document is concerned.	56, s. 37 (2) and second sch.
1890	III	Calcutta Port Act	<i>Bengal (West Bengal).</i> Ss. 3, 6, 11, 13, 15, 19, 24, 24A, 24B, 24C, 27, 30, 30A, 31, 32, 32A, 33, 35, 44, 48, 49, 50, 51, 52, 54, 55, 57, 75, 79, 90, 93, 94, 104A, 105, 107, 108, 113, 117, 120, 126 and 135 am. in part and ss. 10, 13A, 14, 16, 17, 32, 34, 38, 53, 76, 95, 123 and 136 am. Ss. 3A, 10A, 13B, 16A, 27A to 27L, Part IVA in Ch. IV, 75A, 75B, 76A, 80A, 109A, 119A, 122D, 134A, 134B and 143 ins. and ss. 9, 33, 39, 64 and 124 rep.	35, ss. 60 to 127.

Part IV.—State Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
1950	XIX	West Bengal Security Act.	Ceased to have effect in so far as any provision imposing any restrictions on printing, publication or distribution of any news-paper, news-sheet, book or other document is concerned.	56, s. 37 (2) and second sch.
1950	III	<i>Bihar</i> Bihar Maintenance of Public Order Act.	Do.	Do.
2005 BK	V	<i>Bilaspur</i> Bilaspur (Kehloor) State Halqa and Pargana Councils (Powers and Authorised Functions) Act.	Rep. with savings from 29th August, 1950.	66, ss. 2 ^a and 3 ^b and sch.
1837	Muhamadi	<i>Bhopal</i> Bhopal State Land Improvement and Agriculturists' Loans Act.	Rep. with savings from 20th June, 1951.	66, ss. 2 ^a and 3 ^b and sch.
1929	III	Bhopal Civil Procedure Code (Amendment) Act.	Rep. with savings from 6th September, 1950.	Do.
1946	XXII	Notified Areas Act . . .	Rep. with savings . . .	Do.
1947	V	Bhopal State Public Safety Act.	Ceased to have effect in so far as any provision imposing any restrictions on printing, publication or distribution of any newspaper, news-sheet, book or other document is concerned.	56, s. 37 ^a (2) and second sch.
1901	U.P.II	<i>Delhi</i> Agra Tenancy Act . . .	Rep. in its application to certain parts of Delhi.	36, s. 2.
1857F	XII	<i>Hyderabad</i> Hyderabad Press and Printing Establishment Act.	Rep.	56, s. 37 (1) and First sch.
		<i>Kutch</i> Any law corresponding to Bombay Land Revenue Code, 1879.	Rep. with savings from 10th May, 1950.	66, ss. 2 and 3 and sch.
		Any law corresponding to Bombay Landing and Wharfage Fees Act, 1882.	Rep. with savings from 3rd June, 1950.	Do.
		Any law corresponding to Bombay Weights and Measures Act, 1932.	Rep. with savings from 7th November, 1950.	Do.
		Any law corresponding to Bombay Agricultural Debtors Relief Act, 1947.	Rep. with savings from 24th May, 1950.	Do.
		Kutch Nagarsabha Constitution, 1942.	Rep. with savings from 13th September, 1950.	Do.

Part IV.—State Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1951 Act by which affected
1905	II	<i>Madras</i> Madras Port Trust Act	Ss. 5, 8, 10, 12, 21, 22, 23, 26, 27, 28, 28A, 29, 32, 38, 40, 42, 44, 55, 59, 68, 70, 71, 74, 74A, 75, 76, 79, 81, 82, 87, 89, 90, 94, 100, 105, 107, 111 and 112 am. in part and ss. 9, 11, 13, 20, 29, 30, 49, 64A, 64B, 88, 96, 101 and 113 am. Ss. 5A, 11A, 11B, 21A, 21B, 38A, 43B, 58A, 72A, 74B, 74C, 76A, 80A, 86A, 86B, 86C, 89A, 109A, 111A, and 111B ins. and ss. 77, 78, 93 and 94 rep.	35, ss. 128 to 187.
1939	IX	Madras General Sales Tax Act.	S. 5 am. in part and so much of Act as authorises levy of tax on sale of newspapers rep. from 1st January, 1951.	28, s. 2.
1949	XXIII	Madras Maintenance of Public Order Act	Ceased to have effect in so far as any provision imposing any restrictions on printing, publication or distribution of any newspaper, news-sheet, book or other document is concerned.	56, s. 37 (2) and second sch.
1950	XXIII	<i>Madhya Pradesh</i> Madhya Pradesh Public Security Measures Act	Do	Do.
1949	VII	<i>Madhya Bharat</i> United State of Gwalior, Indore and Malwa (Madhya Bharat) Maintenance of Public Order Act	Do	Do.
1950	LXIX	Madhya Bharat Press (Emergency Powers) Act.	Rep.	s. 37 (1) and First sch.
1940	XIV	<i>Mysore</i> Mysore Press and Newspapers Act.	Rep.	Do.
1950	X	<i>Orissa</i> Orissa Maintenance of Public Order Act.	Ceased to have effect in so far as any provision imposing any restrictions on printing, publication or distribution of any newspaper, news-sheet, book or other document is concerned.	56, s. 37 (2) and second sch.
1950	V	<i>Travancore-Cochin</i> Travancore-Cochin Safety Measures. Act	Do	Do.

Part V.—State Ordinances, Regulations and Rules repealed, amended or otherwise affected.

Year of Ordinance	No. of Ordinance	Short title of Ordinance	How affected	No. and section of 1951 Act by which affected
<i>Bhopal</i>				
1948	..	Tehsil Judicial Committee Ordinance and His Highness the Nawab of Bhopal's Firman entitled Village Panchayat.	Rep. with savings	66, ss. 2 and 3 and sch.
<i>Hyderabad</i>				
1949	..	Public Companies (Limitation of Dividends) Regulation.	Rep.	31, s. 2.
<i>Kutch</i>				
1945	..	Kutch Rent Restriction Rules.	Rep. with savings	66, ss. 2 and 3 and sch.
<i>Patiala and East Punjab States Union.</i>				
2006	VII	Patiala and East Punjab States Union Public Safety Ordinance.	Ceased to have effect in so far as any provision imposing any restrictions on printing, publication or distribution of any newspaper, news-sheet, book or other document is concerned.	56, s. 37 (2) and second sch.
2006	XIV	Patiala and East Punjab States Union Press (Emergency Powers) Ordinance.	Rep.	s. 37 (1) and First sch.
<i>Rajasthan</i>				
1949	XXVI	Rajasthan Public Security Ordinance.	Ceased to have effect in so far as any provision imposing any restrictions on printing, publication or distribution of any newspaper, news-sheet, book or other document is concerned.	s. 37 (2) and second sch.
1949	XLVI	Rajasthan Press Control Ordinance.	Rep.	s. 37, (1) and First sch.
<i>Saurashtra</i>				
1948	IX	Saurashtra Public Safety Measures Ordinance.	Ceased to have effect in so far as any provision imposing any restrictions on printing, publication or distribution of any newspaper, news-sheet, book or other document is concerned.	s. 37 (2) and second sch.
<i>Vindhya Pradesh</i>				
1946	..	Rewa State Rent Control Ordinance.	Rep. with savings from 6th December, 1950.	66, ss. 2 and 3 and sch.
1949	II	Vindhya Pradesh Sales Tax Ordinance.	Rep. with savings from 29th December, 1950.	Do.

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